



394

क्षेत्रीय कार्यालय एवं प्रयोगशाला  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

जे-1, ज्ञान सरोवर कॉलोनी, रामघाट रोड, अलीगढ़

पत्रांक 2598/OA-728/22/2024

दिनांक 11.02.24

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

**Sub: Response report on behalf of U.P. Pollution Control Board in compliance of order dated 20.12.2023 passed by Hon'ble National Green Tribunal, New Delhi in O.A No. 728 of 2022 Narayan Sharma Vs State of Uttar Pradesh & Ors.**

Respected Sir,

In the above noted case, Hon'ble NGT has given direction as below:

"-----4. *Learned Counsel for respondents no. 1 and 4 have submitted that letter was received from UPPCB for recovery of the amount of environmental compensation without recovery certificate and reference has been made to UPPCB for sending the recovery certificate on 25.11.2023.*

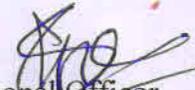
5. *The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law.*

6. *List for further consideration on 27.02.2024."*

In compliance of above direction report on behalf of U.P. Pollution Control Board is submitted for kind perusal and further action in this regard.

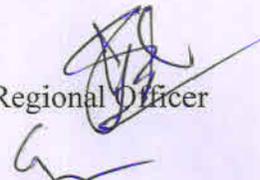
**Encl: As above**

Your's Sincerely,

  
Regional Officer  
UPPCB

**Copy to: Following for information and necessary action:**

- 1- Shri Pradeep Misra, Advocate, Hon'ble NGT
- 2- Chief Environmental Officer, Circle-4, UPPCB, Lucknow
- 3- Law Officer-I, UPPCB, Lucknow

  
Regional Officer

**Response report on behalf of U.P. Pollution Control Board in compliance of order dated 20.12.2023 passed by Hon'ble National Green Tribunal, New Delhi in O.A No. 728 of 2022 Narayan Sharma Vs State of Uttar Pradesh & Ors.**

In the O.A No. 728 of 2022 Narayan Sharma Vs State of Uttar Pradesh & Ors. Hon'ble National Green Tribunal was pleased to pass an order dated 20.12.2023, the operative part of the direction is as follows:-

*".....4. Learned Counsel for respondents no. 1 and 4 have submitted that letter was received from UPPCB for recovery of the amount of environmental compensation without recovery certificate and reference has been made to UPPCB for sending the recovery certificate on 25.11.2023.*

*5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law.*

*6. List for further consideration on 27.02.2024."*

In compliance of the above directions U.P. Pollution Control Board has sent a letter dated 12.02.2024 separately for each industries to District Magistrate, Hathras for the collecting/recovery of the Environmental Compensation imposed against the following units;

- I. M/s Shri Radhe Radhe Cold Storage, Village-Govindpur, Mauja-Kanjoli, Mai Road, Tehsil-Sadabad, District-Hathras.
- II. M/s S.D.N.K. Ice & Cold Storage Pvt. Ltd., Village-Sahpau Tehsil-Sadabad, District-Hathras.
- III. M/s Maa Pitambra Cold Storage, 9Va K.M., Sahpau, Jalesar Road, Tehsil-Sadabad, District-Hathras.
- IV. M/s Bisawar Shitagarh Pvt. Ltd., Village & Post- Bisawar, Tehsil-Sadabad, District-Hathras.
- V. M/s R.P.M. Sitgarh Pvt. Ltd., Village Rohai, Tehsil & District-Hathras.
- VI. M/s O.S. Cold Storage, Village-Chirawali, Post-Mai, Tehsil-Sadabad, District-Hathras.
- VII. M/s H.R.T. Cold Storage, Village-Govindpur, Tehsil-Sadabad, District-Hathras.

The copy of the letters dated 12.02.2024 are enclosed as **Annexure-1 to 7** along with this response report.

The above response report is being placed for consideration of this Hon'ble Tribunal.

**LUCKNOW**

**DATED:**

  
**Regional Officer,  
UPPCB, Aligarh**



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.

/C-4/Gen-161/2024,

पंजीकृत

Dated:

To,

The Collector,  
Hathras

Sub.: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Radhe Radhe Cold Storage, Village-Govindpur, Mauja-Kanjoli, Mai Road, Tehsil-Sadabad, District-Hathras.

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"...5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law...."

Further, please refer to H.O. letter No-H88945/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s Shri Radhe Radhe Cold Storage, Village-Govindpur, Mauja-Kanjoli, Mai Road, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Dinesh Chandra (Partner, Mob.-7017190054), M/s Shri Radhe Radhe Cold Storage, Village-Govindpur, Mauja-Kanjoli, Mai Road, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

Member Secretary

टी.सी.-12वीं, विभूति खण्ड,  
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.: H01229 /C-4/Gen-161/2024,

पंजीकृत  
Dated: 12/2/24

To,  
The Collector,  
Hathras

**Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s S.D.N.K. Ice & Cold Storage Pvt. Ltd., Village-Sahpau, Tehsil-Sadabad, District-Hathras.**

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"....5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law....."

Further, please refer to H.O. letter No-H88944/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s S.D.N.K. Ice & Cold Storage Pvt. Ltd., Village-Sahpau, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Gaurav Kumar (Partner, Mob.-9758604441), M/s S.D.N.K. Ice & Cold Storage Pvt. Ltd., Village-Sahpau, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

Ref. No.: 106/230 /C-4/Gen-161/2024,

Dated: 12-2-24

To,  
The Collector,  
Hathras

Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s Maa Pitambra Cold Storage, 9Va K.M., Sahpau, Jalesar Road, Tehsil-Sadabad, District-Hathras.

Sir,  
In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"....5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law....."

Further, please refer to H.O. letter No-H88943/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s Maa Pitambra Cold Storage, 9Va K.M., Sahpau, Jalesar Road, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Anil Kumar Sharma (Partner, Mob.-8279835858), M/s Maa Pitambra Cold Storage, 9Va K.M., Sahpau, Jalesar Road, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. *106231* /C-4/Gen-161/2024,

पंजीकृत  
Dated *12.2.24*

To,  
The Collector,  
Hathras

**Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s Bisawar Shitgrah Pvt. Ltd., Village & Post-Bisawar, Tehsil-Sadabad, District-Hathras.**

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"....5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law....."

Further, please refer to H.O. letter No-H88946/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s Bisawar Shitgrah Pvt. Ltd., Village & Post-Bisawar, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

- 1- Mr. Girendra Chaudhary (Partner, Mob.-9412278233), M/s Bisawar Shitgrah Pvt. Ltd., Village & Post-Bisawar, Tehsil-Sadabad, District-Hathras.
- 2- Mr. Manoj Kumar (Manager), M/s Bisawar Shitgrah Pvt. Ltd., Village & Post-Bisawar, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

*JK*  
(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

*sk*  
Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. *706826* /C-4/Gen-161/2024,

पंजीकृत  
Dated : *12-2-24*

To,  
The Collector,  
Hathras

**Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s O.S. Cold Storage, Village-Chirawali, Post-Mai, Tehsil-Sadabad, District-Hathras.**

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"....5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law...."

Further, please refer to H.O. letter No-H88941/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s O.S. Cold Storage, Village-Chirawali, Post-Mai, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Umesh Saraswat (Partner, Mob.-9759193429), M/s O.S. Cold Storage, Village-Chirawali, Post-Mai, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

*sk*  
(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

*sk*  
Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

Ref. No.: 406827 /C-4/Gen-161/2024,

Dated: 12-2-24

To,

The Collector,  
Hathras

Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s R.P.M. Sitgrah Pvt. Ltd., Village-Rohai, Tehsil & District-Hathras.

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"...5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law...."

Further, please refer to H.O. letter No-H88942/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s R.P.M. Sitgrah Pvt. Ltd., Village-Rohai, Tehsil & District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Ram Hari Sharma (Manager, Mob.-9012991947), M/s R.P.M. Sitgrah Pvt. Ltd., Village-Rohai, Tehsil & District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

Ref. No.: 106825 /C-4/Gen-161/2024,

Dated: 12-2-24

To,  
The Collector,  
Hathras

**Sub. : Regarding collecting/recovery of Environmental Compensation imposed on M/s H.R.T. Cold Storage, Village-Govindpur, Tehsil-Sadabad, District-Hathras.**

Sir,

In O.A. No.-728/2022 Narayan Sharma V/s State of Uttar Pradesh & Ors. vide its order dated 20-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"....5. The Member Secretary, UPPCB is directed to ensure that appropriate communication is sent to the District Magistrate, Hathras for recovery of the amount of environmental compensation in accordance with the law....."

Further, please refer to H.O. letter No-H88947/C-4/Gen-II-132/2023, dated 11.02.2023 on the above subject. UPPCB vide letter dated 11.02.2023 has imposed Environmental Compensation of Rs. 1,25,000/- against the unit. UPPCB vide letter dated 17.02.2023 has issued direction for recovery of the imposed Environmental Compensation. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of Rs. 1,25,000/- (Rupees One Lack Twenty Five Thousand only) is payable in account of Environment Compensation from M/s H.R.T. Cold Storage, Village-Govindpur, Tehsil-Sadabad, District-Hathras.

The Name and Address of the Owner/Director/Partner of the concerned industry is as follows:-

1- Mr. Rajendra Singh (Partner, Mob.-9759771785), M/s H.R.T. Cold Storage, Village-Govindpur, Tehsil-Sadabad, District-Hathras.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No.-701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow.

Yours Sincerely,

Encl: As above.

sk  
(Sanjeev Kumar Singh)  
Member Secretary

CC:- Regional Officer, UPPCB, Aligarh.

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Member Secretary

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